

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 3/RP/2016

Subject : Review of Commission's order dated 12.11.2015 in Petition No. 77/GT/2013 regarding approval of generation tariff of Kamalanga Power Plant (262.6 MW) for the period from the date of COD of Unit-I (30.4.2013) to 31.3.2014.

Date of hearing : **10.3.2016**

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : GMR-Kamalanga Energy Limited

Respondents : GRIDCO & 4 others

Parties present : Shri Rohit Venkat, Advocate, GKEL
Shri Rajkumar Mehta, Advocate, GRIDCO
Ms Himanshi Andley Advocate, GRIDCO
Shri Satyabrata Samal, GRIDCO
Shri Sukanta Panda, GRIDCO

Record of Proceedings

During the hearing, the learned counsel for the respondent, GRIDCO submitted that it has filed its reply and copy has been served on the petitioner.

2. In response, the learned counsel of the petitioner submitted that the copy of the said reply has not been received. He however, prayed for grant of time to file its rejoinder to the said reply as and when received.

3. The Commission after hearing the parties, directed the respondent, GRIDCO to handover a copy of the said reply to the petitioner which was agreed to by the learned counsel. The petitioner was directed to file its rejoinder within one week of receipt of the reply.

4. Matter shall be listed for hearing on 29.3.2016. Pleadings in the matter shall be completed on or before the said date of hearing. No extension of time shall be granted for any reason whatsoever.

By Order of the Commission

-Sd/-
(T. Rout)
Chief (Legal)

